



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original Application No. 590 of 2003

Applicant(s) Pradanne Kt. Beheri Respondent(s) U.O.L. & others

Advocate for Applicant(s) Ramesh C. Behera Advocate for Respondent(s)

Nalini Kanta Sahu
Sameer K. Deka.

NOTES OF THE REGISTRY

IPO for Rs 50/- filed
on 18.9.03.

Rs 50/-
S.C.D
18.9.03

For Admision with
Interest order - copy
of O.A served.

28
17/9/03

Bareh

ORDERS OF THE TRIBUNAL

REGISTER

18.9.03
Regd.

Order dated 18.9.03

Heard Shri R.C. Behera, the learned
counsel for the applicant. The case of the
applicant is that under Rule-15(2) of E.D. Agents
Service Rules he is entitled for regular
appointment to the post of E.D.B.P.M. and in
the circumstances, the Respondents be directed
to give him alternative appointment on filling
up of the post of EDBPM, Naranpur.

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Copy of order off. 18/10/03
issued to the Comptd
for applicant.

DR
S.O.

NY
26/9/03

From the facts of the case it appears

that the applicant was provisionally appointed as EDBPM, Purumunda B.O. w.e.f. 2.11.2000 with a stipulation that his appointment would be terminated as and when the regular appointee to the post becomes available. In the circumstances the applicant does not come within the ambit of Rule - 15(2), relied upon by him.

For the reasons aforesaid, we see no merit in this O.A. which is accordingly dismissed at the admission stage. No costs.

VICE CHAIRMAN

MEMBER (JUDICIAL)